

**Ragan Vs. Cox**

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**Court :** US Supreme Court

**Decided On :** Apr-23-1962

**Appeal No. :** 369 U.S. 437

**Appellant :** Ragan

**Respondent :** Cox

**Judgement :**

RAGAN v. COX - 369 U.S. 437 (1962)  
U.S. Supreme Court RAGAN v. COX, 369 U.S. 437 (1962) **369 U.S. 437**

RAGAN v. COX, COMMANDANT.  
ON PETITION FOR WRIT OF CERTIORARI TO THE UNITED STATES COURT OF  
APPEALS  
FOR THE TENTH CIRCUIT. No. 634, Misc.  
Decided April 23, 1962.

Certiorari granted; order of Court of Appeals vacated insofar as it denies petitioner leave to proceed in forma pauperis; case remanded to that court for further proceedings.

Petitioner pro se.

Solicitor General Cox, Assistant Attorney General Marshall and Harold H. Greene for respondent.

PER CURIAM.

In accordance with the suggestion of the Solicitor General and upon consideration of the entire record, the motion for leave to proceed in forma pauperis and the petition for writ of certiorari are granted. The order of the Court of Appeals, insofar as it denies petitioner leave to proceed in forma pauperis, is vacated and the case is remanded to that court for further proceedings. *Simcox v. Madigan*, [366 U.S. 765](#).

MR. JUSTICE FRANKFURTER took no part in the consideration or decision of this case.

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